

DIVISION BENCH

ITEM NO. 107

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No. 357/ALD/2019

CORAM:

- 1. SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI SUBRATA KUMAR DASH,
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26th
September, 2022, 2:30 pm**

NAME OF THE COMPANY	ELAN PROFESSIONAL APPLIANCES PVT LTD V/S HIMALAYAN EQUIPMENT MANUFACTURING CO. PVT LTD
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH VIDEO CONFERENCING:

Ms. Babita Jain, Advs.
Sh. Saurabh, Adv.

: *For the operational creditor*
: *For the corporate debtor*

ORDER

It is stated by the Ld. Counsel for the respondent/corporate debtor on the ground that that some settlement talks are going on between the parties.

Let the matter be settled amicably and be listed on 12th December, 2022. This shall be the last opportunity for arriving at a settlement. If the matter is not settled, the arguments shall be heard on the date fixed.

Ld. counsel for the parties are directed to send the hard copy of the written submissions to the Registry of NCLT Chandigarh Bench one week before the next date of hearing, so that effective proceedings can be taken on the next date of hearing.

Let the matter be listed on 12th December, 2022

—Sd—

**(Subrata Kumar Dash)
Member (Technical)**

—Sd—

**(Harnam Singh Thakur)
Member (Judicial)**

26th September, 2022

Kumud Narayan
(PS)